



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification

Jammu, the 30th November, 2018

SRO534 .-In exercise of the powers conferred by clause (b) of section 3 of the *Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963* (Act No.XIII of 1963), and in supersession of all Notifications(s) issued in this behalf, the Government hereby appoint the following officers to be competent authority for purposes of the said Act within the jurisdiction shown against each:-

S.No	Name Officer	Designation	Jurisdiction
1.	Dr. Mohammad Tanwir, KAS	Sub Divisional Magistrate, Thannamandi	Tehsil Thannamandi
2.	Shri Rajesh Basotra, KAS.	Sub-Divisional Magistrate, Kalakote	Tehsils Kalakote, Taryath

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

Dated: - 30 -11- 2018

No: - Rev/LB/12/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu
3. Commissioner/Secretary to Government, General Administration Deptt.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(With 7 copies).
5. Deputy Commissioner, Rajouri.
6. Sub-Divisional Magistrate Thandmandi/Kalakote.
7. Director, Archives, Archeology & Museums, J&K Jammu.
8. OSD to Advisor (G) to Hon'ble Governor for information.
9. Manager Government Press, Jammu/Srinager for publication in the Govt. Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website. Revenue Department.
12. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department